

SC No. 57747/2016
FIR No. 173/2011
PS Punjabi Bagh
State Vs. Dilip Singh etc.

18.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Accused persons are not present.


As per previous ordersheets all the five accused persons are on bail.

Record perused.

Earlier this court was vacant.

The case is at the stage of final arguments. Previous ordersheets reflects that one of the accused namely Bhola is in J.C. in some other case, however, on bail in the present case. Earlier he was being produced from District Jail Kash Ganj, U.P.

Ahlmad Shri Jagdish Chander, of the court has submitted


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that he has contacted all the Ld. respective counsels of the accused persons telephonically i.e. Shri R.P. Singh, Ld. counsel for accused Dilip and Prakash Kumar at mobile no. 9212216672, Shri Aparbal, Ld. Counsel for accused Sultan Singh at mobile no. 9350871987, Shri S.K. Jha, Ld. Counsel for accused Avinash Raghav at mobile no. 9810031963 and Ms. Sadhna Bhatia, Ld. Amicus Curiae for accused Bhola at mobile no. 9953953263. Ahlmad has submitted that he obtained contact number of Ld. Amicus Curiae from DLSA, West District, Tis Hazari Courts, Delhi. It is further submitted by Ahlmad of the court that he contacted all the said Ld. Counsels from his mobile number 8930137830. It is also submitted by Ahlmad that none of the counsels for accused persons was ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing.

Since the case is at the stage of final arguments , therefore, it is an urgent case.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 13.07.2020.

Ld. Counsel for accused persons are directed to submit brief

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written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. They be also informed that they may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused persons regarding the next date in this case.

Ahlmad of the court has submitted that this case was received by transfer from another court on 15.01.2020 itself and the undersigned had been posted in this court since 16.03.2020 and thereafter there was lock-down in the nation due to COVID-19 Pandemic. The Ahlmad of the court has submitted that he has informed the next date and purpose to all the Ld. Counsels for the accused persons and the requisite message shall also be sent to them.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.06.2020

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FIR No. 343/2017
PS Mundka
State Vs. Pritam @ Bijli
U/s 307/394/397/34 IPC & 27/54/59 Arms Act

18.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

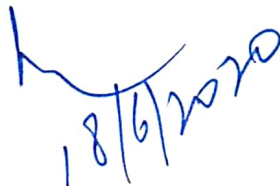
Shri Krishan Shokeen, Ld. Counsel for the applicant/accused namely Pritam, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Ld. Counsel for the applicant submits that chargesheet has already been filed in this case and the next date is 02.07.2020 as mentioned in the application.

Reply dated 18.06.2020 of ASI Ramesh Kumar has come.

This is an application for bail u/s 439 Cr.P.C.


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It is prayed that any short date may be given.

On request put up for consideration of this application with file on 22.06.2020 through video conferencing, as prayed.

Ahlmad is directed to put up the application with file on the next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
18.06.2020

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Bail Application No. LD-694/20
FIR No. 292/2019
PS Khayala
State Vs. Amit & Anr.
U/s 302/498A/34 IPC

18.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

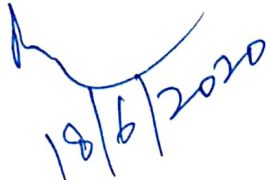
Shri Deepak Ghai, Ld. Counsel for the applicant/accused namely Amit, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Judicial file of this case is also available.

Heard on the interim bail application u/s 439 Cr.P.C.
Record perused.

One report of SI Yogendra Kumar dated 18.06.2020 has also come.

A handwritten signature in blue ink, followed by the date '18/6/2020' written in the same ink.

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Earlier status report dated 12.06.2020 is also on record.

Ld. Counsel for the applicant has submitted that mother of the applicant is old aged who is 63 years old and applicant is having four year old daughter and the wife of the applicant has already expired. It is further submitted that the present application for interim bail is on the ground of illness of the mother of the accused who is suffering from various old age disease. Ld. Counsel for the applicant has submitted that father of the applicant has already expired and sister of the applicant resides in Panipat. It is also submitted that accused shall not tamper with any evidence if admitted to interim bail and any condition may be imposed. Ld. Counsel for the applicant also submitted that now a days there is COVID-19 Epidemic.

On the other hand Ld. Addl. P.P. for the State has strongly opposed the bail application and submitted that applicant has taken false plea. Ld. Addl. P.P. for the State has submitted that the copy of medical document in the name of Smt. Saroj i.e. mother of applicant is dated 20.06.2016 and submitted that the mother of the applicant/accused is also co-accused in this case. It is further submitted that applicant has killed his wife. Ld. Addl. P.P. for the State has submitted that the mother of the applicant is not having any serious

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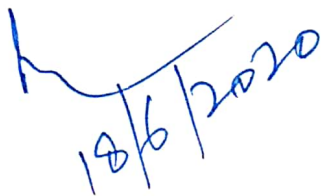
ailment and she may only be suffering from old age disease.

One document dated 08.06.2020 of Sita Ram Memorial Clinic, Raghbir Nagar, New Delhi-27 reflects that Smt. Saroj is suffering from HTN with Migraine.

In the report dated 18.06.2020 it is reflected that mother of the deceased was contacted telephonically, however, she informed that her husband got fracture on his leg and, therefore, they are unable to appear before the court.

Applicant is stated to be in J.C. in this case since 14.09.2019 as mentioned in the application under consideration.

From the perusal of the record it is found that as per order dated 29.02.2020 passed by the Ld. ASJ-05, West, Tis Hazari Courts, Delhi (Link Court) the applicant Amit was admitted to interim bail from 02.03.2020 to 18.03.2020 subject to certain conditions and on 02.03.2020, the interim bail of applicant granted vide order dated 29.02.2020 was cancelled by detailed order. It is also reflected in the said order that Baby Moksha is witness in this case and if accused Amit is released on interim bail then he will certainly come in contact with his daughter who is witness in this case. Baby Moksha is daughter of the applicant/accused. Mother of the applicant is also accused in this

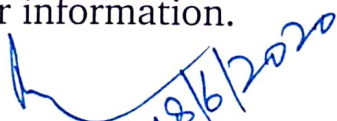

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case. Charge is yet to be framed. There was lock-down in the nation since March, 2020 due to COVID-19 Epidemic. The applicant shall certainly come in contact with his minor daughter if admitted to interim bail and there are chances that he may influence the said witness. The complainant in this case was the deceased wife of the applicant and as per contents of the FIR the applicant Amit had put Kerosene upon the complainant and set herself ablaze and during treatment the victim expired and Section 302 IPC was invoked.

I have considered the rival submissions of both the sides and perused the material on record.

In view of the above detailed facts and circumstances, I see no merits in the interim bail application under consideration as the mother of the applicant is also accused in this case and there is no serious ailment from which she is shown to be suffering and, moreover, the applicant may influence his minor daughter who is witness, if admitted to interim bail. Hence, the present interim bail application under consideration is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

18.06.2020